

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 6
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.) Petitioner/Applicant
v.
M/s. International Recreation and Amusement Ltd. Respondent

Order U/s. 7 of Insolvency & Bankruptcy Code (IBC), 2016 (CIRP)

Order delivered on 30.08.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Applicant : Sr. Adv. Dr. U. K. Chaudhary alongwith Adv. Rajiv K. Virmani, Adv. Anuj Malhotra for Applicant in IA-291/2021
For the Respondent : Sr. Adv. Dr. U. K. Chaudhary alongwith Adv. Rajiv K. Virmani, Adv. Anuj Malhotra in IA-1313/2018, IA-2837/2020
For the RP : Adv. Abhishek Anand, Adv. Karan Kohli, Adv. Vaibhav Mendiratta
Adv. Mohd. Nazim Khan
For the SRA : Adv. Nilotpall Shyam

ORDER

CA-1313/2018, IA-2837/2020, IA-291/2021

Ld. Sr. Counsel Dr. U. K. Chaudhary for the R-1 to R-3 appeared and stated that reply by R-1 and R-2 has been filed. So far as R-3 is concerned, reply will be filed before the next date of hearing.

In the meanwhile, Ld. Sr. counsel Dr. U. K. Chaudhary states that he would like to file additional documents by way of filing proper application.

For appearance of other Respondents, list the matter again on 25.10.2023.

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

-Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)